

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI

Original Application No. 230 OF 2021

K.M. Sanjeev Vijayan

Applicant (s)

Versus

State of Kerala

Respondent(s)

REPORT FILED BY THE ENVIRONMENTAL ENGINEER, KERALA
STATE POLLUTION CONTROL BOARD, DISTRICT OFFICE,
PALAKKAD FOR AND ON BEHALF OF THE KERALA STATE
POLLUTION CONTROL BOARD

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
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Dated this the 24Th March 2022

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SOUTHERN ZONE, CHENNAI

Original Application No. 230 of 2021

K.M. Sanjeev Vijayan

Applicant (s)

Versus

State of Kerala

Respondent(s)

ADDITIONAL REPORT FILED BY THE ENVIRONMENTAL
ENGINEER, KERALA STATE POLLUTION CONTROL BOARD,
DISTRICT OFFICE, PALAKKAD FOR AND ON BEHALF OF THE
KERALA STATE POLLUTION CONTROL BOARD

I, Krishnan M N, S/o M S Narayanan, am the Environmental Engineer, Kerala State Pollution Control Board, District Office, Palakkad. I am duly authorized by Member Secretary of Kerala State Pollution Control Board to represent the Board in the O.A. I do hereby solemnly affirm and state as follows.

1. In the report filed before the Honourable Tribunal, it was reported that Chairman had issued a letter dated 10.01.2022 to the Municipality giving the assessment of Environmental Compensation as Rs. 13,00,000/- (from 01.04.2020 to 31.04.2021). In response to the letter, the Municipality submitted a progress report dated 05.02.2022 of the actions taken in each

item of the action plan submitted earlier. Officials of the Board conducted an inspection of the Municipality, visited the processing plant and other salient locations and heard the officials on 22.02.2022. The observations of the inspection are as follows

- 100 % door – to – door collection not yet achieved. Presently the coverage is 76% household and 50% establishments.
 - Segregation is proper in the door - to – door collection.
 - MCF and RRF are adequate.
 - Centralised composting plant is not yet functional. Hence door to door collection of wet waste not yet started. 250 kg per day wet waste is processed in two community- level Thumboormoozi Plants, a part of the wet waste is processed in the source level composting units and biogas plants. But quantification of the wet waste processed is not done by the Municipality.
2. Based on the observations of this inspection and discussion, comments of the Board on the status of each action point were entered in the progress report. The status as at the end of February 2022 in a tabular format is attached as Annexure PCB-(a).
 3. It is respectfully submitted that, the Municipality has not achieved desired progress in various action points, especially, in removal of legacy waste from the dump yard. Even though collection efficiency of door to door collection has increased, it has not reached cent percent. Regular collection of bio-degradable waste from all generators who have no disposal – at – source facility has not started since centralized processing of bio-degradable waste was yet to commence. The time lines as per the Rules are also not yet satisfied. Hence Board Chairman, in exercise of the powers vested under Section 5 of the Environment (Protection) Act, 1986, directed the Municipality to remit the Environmental Compensation of Rs. 13 lakhs (Rupees Thirteen Lakhs Only) for the non-compliance of the Solid Waste Management Rules 2016. Copy of Directions are attached as Annexure PCB-(b).

Dated this the 21st of March, 2022.

DEPONENT